

(ख) यदि हां, तो तत्सम्बन्धी तथ्य क्या है और अनुसूचित भद्रक का निर्यात कब तक कर दिया जायेगा ?

राजिष्य मंत्रालय में उपसत्री (ओ ए० सी० जार्ज) - (क) जी हां ।

(ख) खनिज तथा धातु व्यापार निगम ने सोवियत संघ को 5.44 करोड़ रुपये मूल्य का लगभग 313 मै० टन साधित भद्रक निर्यात करने के लिये एक सविदा की है । सविदा के आधार पर भद्रक की सुपुर्दगी अक्टूबर, 1974 तक पूरी हो जायेगी ।

**Correction of Answer to Unstarred Question No. 5678 dated 5th April, 1974 regarding Officers Working in Syndicate Bank After Completion of Age of 58 Years**

**THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):** While replying to the Unstarred Question No. 5678 for the 5th April, 1974 regarding officers working in Syndicate Bank, after completion of the age of 58 years I had stated that Syndicate Bank has reported that since nationalisation only one officer has been reemployed on contract basis after his retirement on attaining the age of 58 years for a period of one year. There has been a discrepancy in reporting the facts by Syndicate Bank. The correct position, as reported by Syndicate Bank is that after nationalisation 13 officers continued to work in the bank on contract basis for varying periods upto 2 years after completion of 58 years of age. At present only one such officer is still working. Shri N. B. Haribal who has been given an extension for one year from 13-7-1973. I regret the discrepancy which had crept in the earlier reply.

**Correction of Answer to Unstarred Question No. 3734 dated 9th March, 1973 regarding Assessment of Wealth of Top 75 Families in India**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** The names of top 75 wealth-tax assesseees and particulars of their returned or assessed net wealth in each of the assessment years 1969-70, 1970-71 and 1971-72 were furnished in reply to Lok Sabha Unstarred Question No. 2724 on 9-3-1973..

2. The name of Shri P. K. Aggarwala was shown at Serial No. 65 of the list for the assessment year 1970-71, with a wealth of Rs. 41,80,323/- It has since been ascertained that the wealth of Shri P. K. Aggarwala for the assessment year 1970-71 was Rs. 4,80,323/- only and that the wealth of Rs. 41,80,323/- was shown owing to a typographical error. This name should, therefore, be deleted as it would not fall within the list of top seventy-five wealth-tax assesseees. The subsequent Serial Numbers may be changed accordingly and the name of Shri Manoj KR Jain may be added at Serial No. 75, with assessed wealth of Rs. 38,19,000/-, for the assessment year 1970-71

3. The name of Maharani Jain, Chhabasa was mentioned at Serial No. 62 with wealth of Rs. 42,22,428/- for the assessment year 1970-71 and at Serial No. 43 with wealth of Rs. 46,30,228/- for the assessment year 1971-72. It has since been discovered that there was a typographical error and that the name of the assessee should really read as Mishri Lal Jain, Chaibasa. The name at Serial No. 63 for the assessment year 1970-71 and at Serial No. 43 for assessment year 1971-72 may, therefore, be read as Mishri Lal Jain, Chaibasa.

4. The errors are regretted. They came to light only recently. However brief reasons for not having been able

to correct the reply earlier are given as under:—

1. Reply to Lok Sabha Unstarred Question No. 2724 was furnished on 9-3-1973 on the basis of information received from the field officers of the Income-tax Department in connection with provisional Unstarred Question with D. No. 1558 for reply in the Lok Sabha on 23-2-1973 which, however, was not admitted.

2. Subsequently, there were two Lok Sabha Unstarred Questions (i) Diary No. 3868 for reply on 4-5-1973 and (ii) No. 6386 for reply on 6-4-1973. Both these referred to Lok Sabha Unstarred Question No. 2724 replied on 9-3-1973 and sought further particulars in respect of persons mentioned in the reply to Lok Sabha Unstarred Question No. 2724.

3. The question with Diary No. 3868 was not admitted. An assurance was given for Lok Sabha Unstarred Question No. 6386 which is yet to be implemented. The mistakes mentioned in the Statement correcting the reply were recently pointed out in the reports sent by the field officers for implementation of the assurance given to Lok Sabha Unstarred Question No. 6386. The mistakes had earlier been rectified in the reports from the field in connection with Question with Dy No. 3868. But as it was not admitted there was no occasion to look into these reports.

4. Delay in correcting the Statement was thus inadvertent and unavoidable.

12.01 hrs.

**QUESTION OF PRIVILEGE—contd.**

**ALLEGED MISLEADING INFORMATION  
GIVEN BY THE MINISTER**

**MR. DEPUTY SPEAKER:** Yesterday I held over for consideration the notice of a privilege motion by Shri Jyotirmoy Bosu.

I have had the opportunity to go through his letter and also to examine the relevant proceedings in the House on that day and what I found was that there is a dispute with regard to facts. Shri Jyotirmoy Bosu contends that there was an order to shoot-at-sight and the Home Minister in his statement says that there was no such order and whatever action was taken was on the order of the Magistrate on the spot and not on any order of shoot-at-sight. At the most, this is a dispute of facts and since the discussion on the Bihar situation will be taken up right now, I shall give Shri Jyotirmoy Bosu an opportunity to speak on it and he may make that submission.

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** On a point of submission. You have said something and you must hear me.

**MR. DEPUTY SPEAKER:** I have given my ruling, and I must hear him?

**SHRI JYOTIRMOY BOSU:** You cannot hang me without hearing me.

**MR. DEPUTY SPEAKER:** I am not hanging you.

**SHRI JYOTIRMOY BOSU:** The purpose of my privilege motion is that I wanted to highlight that the Home Minister came and deliberately misled the House and stated an untruth on the floor of the House which amounts to a contempt of the House.

**MR. DEPUTY SPEAKER:** Order, please. I have ruled that there is no privilege involved.

**SHRI JYOTIRMOY BOSU:** You cannot ride rough-shod over rules. There is a specific rule.

**MR. DEPUTY SPEAKER:** Order, please. I have ruled out the question of privilege.